SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

MISCELLANEOUS APPLICATION NO(S). 2670/2019 IN W.P.(C) NO. 66/2018

INDIRA JAISING PETITIONER(S)

VERSUS

SECRETARY GENERAL RESPONDENT(S)

(FOR ADMISSION and IA No.190168/2019-APPROPRIATE ORDERS/DIRECTIONS)

Date: 04-02-2020 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ARUN MISHRA

HON'BLE MR. JUSTICE VINEET SARAN HON'BLE MR. JUSTICE M.R. SHAH

For Petitioner(s) Ms. Indira Jaising (Petitioner-in-person)

Ms. Nehmat Kaur, Adv.

Mr. Paras Nath Singh, Adv.

Ms. Jahanvi Sindhu, Adv.

Mr. Shadan Farasat, AOR

For Respondent(s) Mr. K.K. Venugopal, AG

Mr. Tushar Mehata, SG

Mr. Aman Lekhi, ASG

Ms. Shraddha Deshmukh, Adv.

Mr. Ankur Talwar, Adv.

Mr. Rahul J., Adv.

Mr. G.S. Makker, Adv.

Ms. Madhavi Divan, ASG

Mr. Prashant Singh, AOR

Ms. Vaishali Verma, Adv.

Ms. Nidhi Khanna, Adv.

Mr. Sahil Monga, Adv.

UPON hearing the counsel the Court made the following O R D E R

No order on judicial side is required. The matter is such which has to be considered and dealt with on administrative side.

Let the Secretary General, Supreme Court of India, place the matter, on administrative side, before Hon'ble the Chief Justice of India.

The application is, accordingly, disposed of.

(NARENDRA PRASAD) A.R-CUM-P.S. (JAGDISH CHANDER)
COURT MASTER